IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE DWARKA DHISH BANSAL ON THE 25th OF JANUARY, 2024

MISC. CIVIL CASE No. 55 of 2024

BETWEEN:-

M/S KISHORE KUMAR AGRAWAL JALIYE THROUGH PROPRIETOR KISHORE KUMAR @BULLU SETH OCC. THEKEDARI R/O JANIO MANDIR CHOWK M A N E N D R A G A R H DISTRICT KORIYA(C.G. (CHHATTISGARH)

....APPLICANT

(BY MS. RENU AGRAWAL - ADVOCATE)

AND

- 1. PRATAP @ PRADEEP SINGH S/O SHRI SOBIND SINGH, AGED ABOUT 39 YEARS, R/O BHUMKAR TEHSIL JAITPUR DISTRICT SHAHDOL (MADHYA PRADESH)
- 2. SMT KUSUMVATI D/O LATE MAJHALI URF SUMITRA W/O LAXMAN SINGH, AGED ABOUT 42 YEARS, R/O KETRIYA TOLA POST KHARUA TEHSIL AND THANA JAITPUR JILA SHAHDOL (MADHYA PRADESH)
- 3. SMT RADHA D/O LATE MAJHALI URF SUMITRA W/O CHAINU SINGH, AGED ABOUT 40 YEARS, R/O CHHAPRA TOLA THANA KESHWAHI TEHSIL JAITPUR JILA SHAHDOL (MADHYA PRADESH)
- 4. SMT INDRAVATI D/O LATE MAJHALI URF SUMITRA W/O KAMAL SINGH, AGED ABOUT 34 YEARS, R/O BELIYA FATAK THANA BIJURI TEHSIL KOTMA JILA ANUPPUR (MADHYA PRADESH)
- 5. SMT SOMWATI URF GUDDI D/O LATE SHRI MAJHALI URF SUMITRA W/O DEENDAYAL SINGH, AGED ABOUT 30 YEARS, R/O JAMGAO TEHSIL JAITPUR JILA SHAHDOL (MADHYA PRADESH)
- 6. RAJKUMAR YADAV S/O RAJNATH YADAV

OCCUPATION: TRUCK DRIVER R/O BORIDAND THANA MANENDRAGARH JILA KORIA (CHHATTISGARH)

7. BALDEV RAM MAURYA S/O SHRI DAHI RAM MAURYA R/O WARD NO.4 MANENDRAGARH THANA TEHSIL AND JILA MANENDRAGARH (CHHATTISGARH)

	This application coming on for admission this day, the court passed the
follo	wing:

....RESPONDENTS

ORDER

Heard on I.A. No.1691/2024, which is an application under Section 5 of the Limitation Act for condonation of delay.

- 2. Registry has reported this MCC to be barred by 165 days.
- 3. For the reasons mentioned in the application, which is supported by an affidavit of the counsel for the applicant, there is sufficient cause for condoning the delay in filing of the M.C.C. As such, delay in filing the M.C.C. is hereby condoned and I.A. No.1691/2024 is allowed/closed.
- **4.** Heard on the question of admission.
- 5. The present application has been filed for restoration of M.A.No.1277/2022, which was dismissed due to non compliance of common conditional order dated 01.05.2023.
- **6.** Considering the averments made in the application, this Court finds that sufficient cause is shown for restoration of the misc. appeal. Accordingly, MCC is **allowed**.
- 7. M.A.No.1277/2022 is restored to its original number subject to payment of cost of Rs.500/- (Rupees Five Hundred Only) within a period of 7 working days payable to the State Legal Services Authority, Jabalpur.

- **8.** The payment of cost of Rs.500/- (Rupees Five Hundred Only) shall be a condition precedent for restoration of M.A.No.1277/2022.
- **9.** Pending application(s), if any, shall stand disposed off
- 10. A copy of this order be kept in the file of M.A.No.1277/2022.

(DWARKA DHISH BANSAL) JUDGE

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